

4  
NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 26.02.2004

Heard Shri D.P.Dhalasamant, the learned counsel for the applicant and Shri U.B.Mohapatra learned Addl. Standing Counsel appearing on behalf of the Respondents and perused the materials placed on record.

Shri Bharat Sethy in this O.A. has prayed for direction to be issued to the Respondents to declare his suspension from service as unjustified and illegal and to treat the period of suspension as spent on duty and to pay him pay and allowance for the period as due and admissible.

In course of hearing it has been disclosed that the suspension of the applicant has been revoked and he has been reinstated in service vide order dated 16.11.1999, during the pendency of this case. Thus, the first prayer of the applicant has become infructuous.

With regard to payment of pay and allowance by treating the period of suspension, it has been submitted by Shri Mohapatra that the inquiry into the matter is already over and the disciplinary proceedings is at the final stage and as soon as the disciplinary proceedings would be completed, the disciplinary authority would be in a position to pass the treatment of necessary orders about the period the applicant was placed under suspension. In the said premises, nothing serves in this O.A. for adjudication. We, therefore, dispose of this O.A. with direction to Respondents to finalize the disciplinary proceedings as

DA 510/98

as expeditiously as possible and also to grant him  
other consequential service benefits. No costs.

*John*  
VICE-CHAIRMAN

*John*  
MEMBER (JUDICIAL)

Final copies of  
Final Order  
dt. 26.2.98 issued  
to counsel for  
both sides.

12  
3/31/98

*WJS*  
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